

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.212- IA/730(AHM) 2024
ITEM No. 213- IA/816(AHM) 2024
In
C.P.(IB)/59(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s.

Navin Kumar Tayal
(Personal Gaurantor)

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Nipun Singhvi, Advocate a/w.
: Mr. Mayur Jugtawat, Advocate &
: Mr. Rahul Bhavsar, Advocate
For the Respondent : Mr. Harmish Shah, Advocate

ORDER
(Hybrid Mode)

IA/816(AHM) 2024

Now a reply has been filed by the respondent / personal guarantor on 05.07.2024, vide inward diary No. 5244. The same is taken on record.

Learned Counsel for the applicant / RP seeks opportunity to convene one more CoC meeting to seek a voting result on the issue of repayment plan submitted by the personal guarantor and further proceedings thereof in this regard, which is allowed.

Let the needful be done, as per the IBC norms Rules and Regulations thereof.

Learned Counsel for the applicant / RP is directed to place the same before us by way of an additional affidavit, with a copy to the other side.

Re-list on 30.07.2024.

IA/730(AHM) 2024

Re-list on 30.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)